

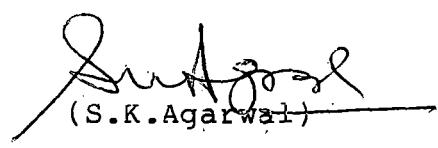
**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP No. 509/2001

Arun Dass

Versus UOI & Ors.

Date of Order	Orders
14.12.2001	<p>Mr.N.K.Gautam - Counsel for applicant.</p> <p>Heard the learned counsel for the applicant. The counsel for the applicant submits that the applicant is ready to file a fresh representation for redressal of his grievances and this O.A may be disposed of by giving a suitable direction to the respondents to decide the representation, by a reasoned and speaking order, within a specified period.</p> <p>In view of the submissions made by the learned counsel for the applicant, I direct respondent No.2, Divisional Railway Manager, Western Railway, Ajmer, to decide the representation by a reasoned and speaking order within 2 months from the date of receipt of such representation, if the same is filed by the applicant within one month from the date of passing of this order. The applicant shall be at liberty to approach the appropriate forum if so advised in case he feels aggrieved by the decision of such representation. With the above direction, this O.A is disposed of. A copy of this order alongwith copy of O.A be sent to respondent No.2 for necessary action.</p>

  
(S.K. Agarwal)

Member (J)

copy rec'd  
OMM  
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Regd. Copy alongwith copy of O.A sent to  
R-2 rule 13751 Date 1-1-2002